

## PROFORMA-I

## STATEMENT OF WORK DONE BY THE HIGH COURT OF SIKKIM DURING THE QUARTER YEAR ENDING ON 30/09/2020

Description of cases	Cases pending at the beginning of the quarter year	Institution during the quarter year	Disposal during the quarter year					Total	Number of cases in which Judgments Reserved & pending				Cases pending at the end of the quarter year
			At Preliminary hearing	By a single judge	By Division bench	By full Bench	By Constitution bench		Over a month and less than two months	Over two months and less than four months	Over four months and less than six months	Over six months	
1	2	3	4	5	6	7	8	9	10	11	12	13	14
<b>1. MAIN CASES ORIGINAL SIDE (CIVIL)</b>													
a) Civil suits													
b) Admiralty suits													
2. Testamentary and intestate suits													
3. Insolvency Cases													
4. Liquidation Cases													
5. Chartered Accountant Act, 1949													
6. Special Jurisdiction Cases													
<b>7. WRIT PETITIONS</b>													
a) Service matter	31	06	--	03	--	--	--	03	--	--	--	--	34
b) Land Reforms													
c) Labour Laws													
d) Others	69	12	--	02	03	--	--	05	--	--	--	--	76
8 a) Banking Regulation Act, 1949													

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b) Execution, transferred and interlocutory Application under Section 45(C) of the Banking Regulation Act, 1949													
<b>9. Company petition &amp; Application</b>													
a) Petitions													
b) Application in Petitions													
c) Applications in liquidation proceedings													
d) Application in company appeals													
e) Matter transferred U/S 455(3) of the Companies Act													
10. Income Tax References and applications													
11. Sales Tax References and application													
<b>12. Other Direct and indirect Tax References and applications</b>													
a) Gift Tax Wealth Tax and Estate Duty References and Applications													
b) Other tax Revision Cases													
c) Other Tax Reference and Applications													
13. Petitions Under Indian Arbitration Act	03	02	--	--	--	--	--	--	--	--	--	--	05
14. Matrimonial Cases and Reference													
a) Matrimonial Suits/Cases	01	--	--	--	01	--	--	--	01	--	--	--	--
b) Matrimonial References													
c) Petitions Under Section 24 of the Hindu Marriage Act													
15. Land Acquisition Reference													
<b>16. Election Petitions and Applications</b>													
a) Election Petitions													
b) Applications in Election Cases													
17. Insurance Act, Reference & Applications													

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<b>18. Motions</b>													
a) Motion for sanction of prosecution													
b) Motion for setting aside fraudulent transfers													
c) Motion for annulment of adjudication orders													
d) Motion for setting aside Insolvency cases													
e) Notice of Motion for stay order													
<b>19. Other Petitions and Applications</b>													
a) Probate Civil Petitions													
b) Petitions under the Guardians & Wards Act													
c) Contempt of Court (Civil) Petitions													
d) Cross objections	01	--	--	--	--	--	--	--	--	--	--	--	01
e) Transfer Petition (Civil)	02	--	--	--	--	--	--	--	--	--	--	--	02
f) Applications for leave to sue as indigent person	--	--	--	--	--	--	--	--	--	--	--	--	--
g) Execution application on the original side	--	--	--	--	--	--	--	--	--	--	--	--	--
h) Special Cases under Order XXXVI of Civil Procedure Code 1908													
i) Applications under Court Fees Act, Regarding valuation of Estate													

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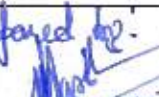
j) Petitions under Foreign Awards (Recognition and Enforcement Act, 1961)													
k) Petitions Application for													
i) Injunction in Original Proceedings													
ii) Appointment of Receivers in Original Proceeding													
<b>20. TOTAL ORIGINAL SIDE (CRIMINAL)</b>	107	20	--	05	04	--	--	09	--	--	--	--	118
21. High Court Sessions													
<b>22. Writ Petitions</b>													
a) Relating to Investigation or Trial of Criminal cases	--	01	--	--	--	--	--	--	--	--	--	--	01
23. Special Criminal Applications for Writs under the Constitution and U/S 491 of the Code of Criminal Procedure, 1973													
24. Criminal Contempt, under the Contempt of Courts Act													
<b>25. Others</b>													
a) Transfer Petition (Crl.)	--	--	--	--	--	--	--	--	--	--	--	--	--
b) Application U/S 482 of Criminal Procedure of 1973 or under any other corresponding provision	03	03	--	03	--	--	--	03	--	--	--	--	03
<b>26. TOTAL</b>	03	04	--	03	--	--	--	03	--	--	--	--	04

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<b>27. APPELLATE SIDE (CIVIL)</b>													
<b>Writ Appeals</b>													
a) Service matters	01	--	--	--	--	--	--	--	--	--	--	--	01
b) Land reforms including land ceiling													
c) Labour laws													
d) Other	05	--	--	--	--	--	--	--	--	--	--	--	05
28. Letters patent Appeals													
<b>29. First Appeals from</b>													
a) Original Side													
b) Judgments	33	01	--	--	--	--	--	--	--	--	--	--	34*
c) Orders	02	--	--	--	--	--	--	--	--	--	--	--	02
30. Second Appeals from Judgment	19	--	--	01	--	--	--	01	--	--	--	--	18
<b>31. Miscellaneous First Appeals from</b>													
a) Original Side													
b) Judgment													
c) Orders													
<b>32. Miscellaneous Second Appeals from</b>													
a) Judgment													
b) Orders													
33. Revision Petitions	07	--	--	--	--	--	--	--	--	--	--	--	07
34. Civil References													
35. Civil Miscellaneous Petitions under Article 227 of the Constitution													
<b>36. Other Appeals</b>													
a) City Civil Court Appeals													
b) Review of Judgments	--	--	--	--	--	--	--	--	--	--	--	--	--
c) Compensation, Claims and Special Appeals	08	03	--	--	--	--	--	--	--	--	--	--	11
d) Original Civil Jurisdiction Appeals													
e) Execution First Appeals													
f) Special Tribunal Appeal													
<b>37. TOTAL</b>	75	04	--	01	--	--	--	01	--	--	--	--	78

[\* 02 (Two) Tax Appeals included]

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<b>APPELLATE SIDE (CRIMINAL)</b>													
<b>38. Criminal Appeals</b>													
a) By persons convicted	25	--	--	03	02	--	--	05	--	--	--	--	20
b) By Government from Judgment of Acquittal	02	01	--	--	--	--	--	--	--	--	--	--	03
c) By complaint, U/S 378 (4) of Criminal Procedure Code	06	--	--	--	--	--	--	--	--	--	--	--	06
<b>39. Criminal Revisions</b>	09	01	--	--	--	--	--	--	--	--	--	--	10
<b>40. Confirmation Cases U/S 366 of Criminal Procedure Code or under any Corresponding provisions</b>													
<b>41. Criminal L P</b>	04	--	--	--	01	--	--	01	--	--	--	--	03
<b>42. Others</b>													
a) Fresh Bail Applications pending Investigation of trial													
b) Bail including Anticipatory Bail	--	01	--	01	--	--	--	01	--	--	--	--	--
c) Review Petition (FAM CT)	--	--	--	--	--	--	--	--	--	--	--	--	--
<b>43. TOTAL</b>	46	03	--	04	03	--	--	07	--	--	--	--	42
<b>GRAND TOTAL( 20+26+37+43)</b>	231	31	--	13	07	--	--	20	--	--	--	--	242

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PROFORMA -III


CLASSIFICATION OF CASES PENDING AT THE END OF THE QUARTER YEAR ENDING 30.09.2020 IN TERMS OF DATE OF INSTITUTION

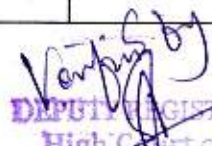
Description of cases	PENDING FOR											
	Less than one year	One to two years	Two to three years	Three to four years	Four to five year	Five to six year	Six to seven year	Seven to eight year	Eight to nine year	Nine to ten year	Over ten year	TOTAL
<b>Main Cases</b>	2	3	4	5	6	7	8	9	10	11	12	13
<b>1. Original Side (Civil)</b>												
<b>1. suits</b>												
a) Civil suits												
b) Admiralty suits												
2. Testamentary and intestate suits												
3. Insolvency Cases												
4. Liquidation Cases												
5. Chartered Accountant Act, 1949												
6. Special Jurisdiction Cases												
<b>7. WRIT PETITIONS</b>												
a) Service matter	12	08	08	05	01	--	--	--	--	--	--	34
b) Land Reforms												
c) Labour Laws												
d) Others	28	17	16	11	--	03	--	--	--	--	01	76
8 a) Banking Regulation Act, 1949												
b) Execution, transferred and interlocutory Application under Section 45(C) of the Banking Regulation Act, 1949												
<b>9. Company Petition &amp; Application</b>												
a) Petitions												
b) Application in Petitions												

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c) Applications in liquidation proceedings												
10. Income tax Reference & Applications												
11. Sales Tax References and application												
<b>12. Other Direct and Indirect Tax References and Applications</b>												
a) Gift Tax Wealth Tax and Estate Duty References and Applications												
b) Other tax Revision Cases												
c) Other Tax Reference and Applications												
13. Petitions Under Indian Arbitration Act	03	01	--	01	--	--	--	--	--	--	--	05
<b>14. Matrimonial Cases and References</b>												
a) Matrimonial Suits/Cases	--	--	--	--	--	--	--	--	--	--	--	--
b) Matrimonial References												
c) Petitions Under Section 24 of the Hindu Marriage Act												
15. Land Acquisition Reference												
<b>16. Election Petitions and Applications</b>												
a) Election Petitions												
b) Applications in Election Cases												
<b>17. Insurance Act, Reference &amp; Applications</b>												
<b>18. Motions</b>												
a) Motion for sanction of prosecution												
b) Motion for setting aside fraudulent transfers												
c) Motion for annulment of adjudication orders												
d) Motion for setting aside Insolvency cases												
e) Notice of Motion for stay order												
<b>19. Other Petitions and Applications</b>												
a) Probate Civil Petitions												
b) Petitions under the Guardians & Wards Act												
c) Contempt of Court (Civil) Petitions	01	--	--	--	--	--	--	--	--	--	--	01
d) Cross Objections	--	--	--	02	--	--	--	--	--	--	--	02
e) Applications for leave to sue as indigent person												
f) Execution application on the original side												

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g) Special Cases under order XXXVI of civil procedure code 1908												
h) Applications under Court Fees Act, Regarding valuation of Estate												
i) Petitions under Foreign Awards (Recognition and Enforcement Act, 1961)												
<b>j) Petitions Application for</b>												
i) Injunction in Original Proceedings												
ii) Appointment of Receivers in Original Proceeding												
<b>20. TOTAL</b>	44	26	24	19	01	03	--	--	--	--	01	118
<b>ORIGINAL SIDE (CRIMINAL)</b>												
21. High Court Sessions												
<b>22. Writ Petitions</b>												
a) Relating to Investigation or Trial of Criminal cases	01	--	--	--	--	--	--	--	--	--	--	01
23. Special Criminal Applications for Writs under the Constitutions and U/S 491 of the Code of Criminal Procedure, 1973												
24. Criminal Contempt, under the Contempt of Courts Act												
<b>25. Others</b>												
a) Transfer Petition (Crl.)												
b) Application U/S 482 of Criminal Procedure Code of 1973 or under any other corresponding provision	01	02	--	--	--	--	--	--	--	--	--	03
<b>26. TOTAL</b>	02	02	--	--	--	--	--	--	--	--	--	04

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<b>27. APPELLATE SIDE (Civil)</b>												
<b>Writ Appeals</b>												
a) Service matters	--	--	--	01	--	--	--	--	--	--	--	01
b) Land reforms including land ceiling												
c) Labour laws												
d) Other	04	01	--	--	--	--	--	--	--	--	--	05
28. Letters patent Appeals												
<b>29. First Appeals</b>												
a) From Original Side												
b) From Judgments	09	15	02	06	02	--	--	--	--	--	--	34*
c) From Orders	--	01	01	--	--	--	--	--	--	--	--	02
<b>30. Second Appeals from Judgment</b>	05	11	01	01	--	--	--	--	--	--	--	18
<b>31. Miscellaneous First Appeals</b>												
a) From Original Side												
b) From Judgment												
c) From Orders												
<b>32. Miscellaneous Second Appeals</b>												
a) From Judgment												
b) From Orders												
33. Revision Petitions	05	01	--	01	--	--	--	--	--	--	--	07
34. Civil References												
35. Civil Miscellaneous Petitions under Article 227 of the Constitution												
<b>36. Other Appeals</b>												
a) City Civil Courts Appeals												
b) Review of Judgments												
c) Compensation, Claims and Special Appeals	06	04	01	--	--	--	--	--	--	--	--	11
d) Original Civil Jurisdiction Appeals												
e) Execution First Appeals												
f) Special Tribunal Appeal												
<b>37. TOTAL</b>	29	33	05	09	02	--	--	--	--	--	--	78


[ 02 (Two) Tax Appeals included]

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APPELLATE SIDE (CRIMINAL)												
<b>38. Criminal Appeals</b>												
a) By persons convicted	09	06	05	--	--	--	--	--	--	--	--	20
b) By Government from Judgment of Acquittal	01	--	02	--	--	--	--	--	--	--	--	03
c) By complaint, U/S 378 (4) of Criminal Procedure Code	--	01	02	01	02	--	--	--	--	--	--	06
<b>39. Criminal Revisions</b>	06	01	01	--	01	01	--	--	--	--	--	10
40. Confirmation Cases U/S 366 of Criminal Procedure Code or under any Corresponding provisions												
41. Criminal L P	03	--	--	--	--	--	--	--	--	--	--	03
<b>42. Others</b>												
a) Fresh Bail Applications pending Investigation of trial												
b) Bail including Anticipatory Bail	--	--	--	--	--	--	--	--	--	--	--	--
c) Review Petition (FAM CT)	--	--	--	--	--	--	--	--	--	--	--	--
<b>43. TOTAL</b>	19	08	10	01	03	01	--	--	--	--	--	42
<b>GRAND TOTAL (20+26+37+43)</b>	94	69	39	29	06	04	--	--	--	--	01	242

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PROFORMA -V

STATEMENT OF JUDGE STRENGTH OF THE HIGH COURT OF SIKKIM DURING THE QUARTER YEAR ENDING ON 30/09/2020

ACTUAL STRENGTH OF JUDGES					
Sanction strength of judges	No of Judges entrusted with court work only	No. of judges entrusted with other work exclusively	TOTAL	No. of Court working days	Total number of judge days
03	03	-	03	50	50

- 1) 1<sup>st</sup> July 2020 to 14<sup>th</sup> July 2020: Special Vacation. Vacation Courts held on 04.07.2020, 08.07.2020 & 10.07.2020.
- 2) 21<sup>st</sup> July 2020 to 2<sup>nd</sup> August 2020: State Lock down. Court was held on 23.07.2020.
- 3) 9<sup>th</sup> September 2020 to 11<sup>th</sup> September 2020: High Court premises contained for 72 hours after being sanitized in terms of the standard protocol of District Administration.

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